

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 362
ANSWERED ON TUESDAY, THE 6th FEBRUARY, 2018**

FAKE CHARTERED ACCOUNTANTS

QUESTION

362. SHRI PARTAP SINGH BAJWA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government is aware that several unqualified persons are using false registration numbers and issuing fake certificates by posing as Chartered Accountants;
- (b) if so, the details thereof along with the number of such cases brought to the notice of Government during each of the last three years and current year; and
- (c) the steps taken by Government against such persons?

ANSWER

THE MINISTER OF STATE FOR
LAW AND JUSTICE AND CORPORATE AFFAIRS

(SHRI P. P. CHAUDHARY)

- (a) to (c): The Institute of Chartered Accountants of India has stated that since 2015, a total of 139 such cases have been received as per details given below:-

S. No.	Year	Number of cases
1.	2015	65
2.	2016	32
3.	2017	42
4.	2018	Nil till date

Complaints received against such persons are dealt with in terms of Section 24 of the Chartered Accountants Act, 1949 which provides punishment on first conviction with fine which may extend to one thousand rupees and on any subsequent conviction with imprisonment which may extend to six months or with fine which may extend to five thousand rupees, or with both. However, during the last three years and the current year, no person has been prosecuted under Section 24 of the Chartered Accountants Act, 1949.
